

of concerns in the light of revelations made in the Book entitled "Mystery of Bajorias and Jalan House", and

(b) if so, the results thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI)

(a) and (b). The book entitled "Mystery of the Bajoria Jalan House" has been examined partly. In respect of 38 out of 99 companies of this group, the book does not contain any new information not already with the Income-tax Department. This group has been under constant investigation from the time of the Income tax Investigation Commission, 1947. A new cell is being created in the Directorate of Inspection (Investigation) for keeping a watch over big industrial houses including the house of Bajoria Jalans.

Amount spent on renovation of rooms in Ashoka Hotel, New Delhi

884. SHRI D. K. PANDA . Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the room on the sixth and seventh floors of Ashoka Hotel, New Delhi were renovated in the year 1970 and are again under renovation at present;

(b) if so, how much was spent in 1970 for renovation; and

(c) the reasons for renovating the same rooms again?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) (a) and (c). 126 rooms on the sixth and seventh floors of the Ashoka Hotel, New Delhi, were renovated in 1969 and commissioned in January 1970. Further improvements and maintenance was undertaken during May-June, 1972.

(b) A sum of Rs. 17.26 lakhs was spent on renovation in 1969-70.

Loan applications pending in West Bengal

885. SHRI D. K. PANDA : Will the Minister of FINANCE be pleased to state:

(a) whether the Banks are taking long time in scrutinising and disposing the loan applications by Small Scale Industries; and

(b) the number of such applications now pending before the nationalised Banks in West Bengal ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : (a) Since nationalisation, banks have taken various steps to expeditiously disburse loans to Small Scale Industries. These are simplification of forms availability of forms in local languages, assistance in filling up the forms, periodical review of pending cases, delegation of discretionary powers to the dealing officials etc. In spite of these measures, delays do occur in some cases, mainly on account of difficulties on obtaining essential information from the applicants. Individual cases of undue delays are looked into by the Reserve Bank of India and the Headquarters of the concerned banks and appropriate remedial measures are taken.

(b) The information is not readily available and the same will be collected to the extent feasible and placed on the Table of the House.

तेल की खोज तथा उत्पादन के लिए पांच

बर्षों की योजना

886 श्री कूलचन्द्र वर्मा .

श्री पी० एस० मेहता

क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि : (क) क्या तेल तथा प्राकृतिक गैस का खोज तेल की खोज तथा उत्पादन के लिये एक पांच बर्षों की योजना बना रहा है, और

(ब) यदि हां, तो इस योजना के अन्तर्गत किन्ते टन तेल के उत्पादन का अनुमान है ?

बिधि और ग्वाय तथा पेट्रोलियम और रसायन नली (श्री एच० झार० गोखले) (क) जी हां, देश में तेल तथा गैस की सम्भाव्यताओं का तेल तथा प्राकृतिक गैस छायोग के एक बल तथा कृषी विशेषज्ञों द्वारा पिछले वर्ष किये गये विस्तृत तकनीकी-आर्थिक अध्ययन के आधार पर यह योजना बनाई गई थी।

(ख) 1973-74 से लेकर 1977-78 की योजना अवधि के दौरान, कुल मिलाकर लगभग 30-35 मिलियन मीटरी टन तेल उत्पादित किया जायेगा। हममें से लगभग 10 मिलियन मीटरी टन इस योजना के परिणामस्वरूप उत्पादित किया जायेगा।

#### Chinese arms to Pakistan

887 SHRI ARJUN SETHI  
SHRI SAMAR GUHA

Will the Minister of DEFENCE be pleased to state

(a) whether the attention of Government has been drawn to the news item appearing in the 'Times of India' dated the 4th June, 1972 that China has delivered to Pakistan substantial quantities of new military equipments, and

(b) if so, the react on of Government in this regard ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) (a) Yes, Sir

(b) The impact of such supplies on our security and our defence preparedness is reviewed from time to time

#### Control over advancement of Loans to Companies

888 SHRI ARJUN SETHI Will the Minister of FINANCE be pleased to state

(a) whether Government have any control over advancement of loans to the Company either directly by Government or by the Nationalised Banks when the amount of loans is more than its paid up or share capital, and

(b) if so, the nature of control exercised in such cases ?

THE MINISTER OF FINANCE (SHRI YF SHWANTRAO CHAVAN) (a) and (b) Government does not generally grant loans to companies in the private sector. In granting loans to any company, whether or not the loans exceed the aggregate of the paid up capital and free reserves, Government as well as nationalised banks examine the various diverse and relevant factors, including the ratio between 'equity' and 'debt' and the prospects of servicing the debt besides the viability of the project as a whole

In regard to the control exercised by Government on its own loans, it nominates its directors on the boards of the assisted companies

The banks stipulate suitable terms and conditions to ensure effective utilisation of funds and effect recoveries by proper follow up methods.

Further, before sanctioning larger loans viz aggregate credit limits of Rs 1 crore or more and term loans of Rs 25 lakhs or more, all the scheduled commercial banks including the nationalised banks are required by the Reserve Bank of India to obtain its prior authorization under the Credit Authorisation Scheme

#### Concentration of Audit Work

889 SHRI J M GOWDER Will the Minister of COMPANY AFFAIRS be pleased to state

(a) Whether the study undertaken by the Department of Company Affairs regarding